

Notification No.741/Estt./E-VI/DHC

Delhi, the 10<sup>th</sup> January, 2002

In exercise of the powers conferred by Section 7 of Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 225 of the Constitution of India, Clause 27 of the Letters Patent and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in the rule 5 contained in Chapter 4-E of High Court Rules & Orders, Volume V :-

1. The existing Rule 5 contained in Chapter 4-E of High Court Rules & Orders, Vol.V shall be substituted by the following rule namely :

5. The legal practitioner so appointed shall receive a fee of Rs.500/- for the first effective hearing and Rs.250/- for every subsequent effective hearing in bail matters. In murder appeals, the fee shall be Rs.1,000/- for preparation of the case, Rs.1,000/- per effective hearing and Rs.250/- per non-effective hearing. The certificate shall be issued by the Branch within one month without bothering the Hon'ble Judges. The payment shall be made through the Govt. of N.C.T. of Delhi on the production of the said certificate signed by the Registrar.

Note : This rule shall come into force immediately on the date of its publication in the Delhi Gazette.

By Order of the Court  
BHARAT BHUSHAN, Registrar